GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No.5531 TO BE ANSWERED ON 26.07.2019

Forest Land

5531. SHRI NABA KUMAR SARANIA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether no Government scheme is implemented on forest land and if so, the details thereof;
- (b) the details of schemes being implemented by his Ministry;
- (c) the total area of forests under encroachment along with the action taken against persons responsible for such encroachment;
- (d) whether the Government has formulated any scheme for the betterment of tribals living in forest areas and if so, the details thereof; and
- (e) whether the tribals living in the forest areas have ever caused any damage to the forest and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

- Government of India implements various schemes for conservation and (a)&(b)development of forest areas, such as National Afforestation Programme (NAP) and Green India Mission (GIM) being implemented by Ministry of Environment, Forest and Climate Change. Afforestation and conservation activities are also taken up under various programmes/funding sources such as Gandhi National Rural Employment Guarantee Mahatma Scheme (MGNREGS), Pradhan MantriKrishiSinchayeeYojana (PMKSY), Compensatory Afforestation Fund, National Adaptation Fund for Climate Change (NAFCC), Climate Change Action Programme, Forest Fire Prevention and Management, Integrated Development of Wildlife Habitats.
- (c) The State/UTs wise details of forest areas under encroachment as per the information received from the State/UTs is **annexed**.The responsibility of protection and management of forests primarily lies with the State Forest Departments.For control and prevention of encroachment over forest land, action is taken under Indian Forest Act, 1927, Wildlife (Protection) Act, 1972, State Specific Forest Acts and Rules & guidelines made thereunder.

As per the information in Ministry of Tribal Affairs, there is no new policy/scheme for the economic upliftment of tribals at this stage. However, following schemes/programmes are being implemented by the Ministry of Tribal Affairs for betterment of Schedule Tribes (ST):-

(d)

S.	Names of Schemes / Programmes		
No.			
1.	Pre Matric Scholarship Scheme for ST students		
2.	Post Matric Scholarship Scheme for ST students		
3.	National Overseas Scholarship for ST students for studying abroad		
4.	National Fellowship and Scholarship for Higher Education of ST		
	students (a) Scholarship for Higher Education (earlier known as		
	Top Class Education For ST Students). (b) Fellowship (earlier		
	known as Rajiv Gandhi National Fellowship Scheme for ST		
	students).		
5.			
	STs		
6.	Strengthening Education among ST Girls in Low Literacy Districts		
7.	Development of Particularly Vulnerable Tribal Groups (PVTGs)		
8.	Grants under Article 275 (1) of the Constitution of India		
9.	Special Central Assistance(SCA) to Tribal Sub-Scheme(TSS)		
10.	Grants-in-aid to Tribal Research Institutes		
11.	11. Institutional Support for Development and Marketing of Triba		
	Products/Produce		
12.	Support to National/State Scheduled Tribe Finance and		
	Development Corporations		
13.	13. Minimum Support Price (MSP) and Mechanism of marketing		
	Development of Value Chain for Minor Forest Produce)		
14.	Research Information & Mass Education, Tribal Festival and		
	Others		

(e) Ministry of Environment, Forests and Climate Change does not have any information on any damage causedin forest by the tribals.

Annexure

Annexure referred in the answer to Lok Sabha Unstarred Question no. 5531 by NABA KUMAR SARANIA is due for answer on 26.07.2019 regarding "Forest Land".

S. No.	Name of States/UTs	Area under Encroachment (in ha.) (As reported by the Stat/UT)
1	Andhra Pradesh	1690.72
2	Bihar	132.21
3	Chhattisgarh	19330.64
4	Gujarat	34791.00
5	Goa	0
6	Haryana	17.53
7	Himachal Pradesh	2339.02
8	Jharkhand	26496.00
9	Jammu & Kashmir	10279.28
10	Karnataka	28001.23
11	Kerala	7801.10
12	Madhya Pradesh	534717.28
13	Maharashtra	60504.13
14	Odisha	78505.08
15	Punjab	8175.31
16	Rajasthan	10839.76
17	Tamil Nadu	15041.57
18	Telangana	3056.00
19	Uttar Pradesh	26125.35
20	Uttarakhand	10649.11
21	West Bengal	10214.80
22	Arunachal Pradesh	58636.13
23	Assam	317215.39
24	Manipur	6726.51
25	Meghalaya	13.97
26	Mizoram	8.00
27	Nagaland	2479.96
28	Sikkim	2817.21
29	Tripura	6.77
30	A & N Islands	4068.69
31	Chandigarh	0
32	D&N Haveli	0.08
33	Daman & Diu	87.83
34	Lakshadweep	0
35	Delhi	629.51
36	Puducherry	0
	Total	1281397.17